

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 301 of 2013 in
DFR No. 1589 of 2013

Dated : 20th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Hubli Electricity Supply Co. Ltd. Appellant(s)

Versus

M/s. Parrys Sugar Industries Ltd. Respondent(s)

Counsel for the Appellant(s) : Mr. Sri Ranga Subbanna
Mr. Raghavendra S. Srivatsa
Counsel for the Respondent (s) : Mr. Bhabna Das for R-1

ORDER

I.A. No. 301 of 2013
(Appl. for condonation of delay)

Now it is reported that the amount of cost has been paid to the charitable organization on 19.11.2013. The learned counsel for the Applicant is directed to file the receipt in the Registry.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **29.11.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson